

**Bill No. XXVIII of 2012**

THE CONSTITUTION (AMENDMENT) BILL, 2012

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BILL

*further to amend the Constitution of India.*

BE it enacted by Parliament in the Sixty-third Year of the Republic of India as follows:—

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| <p>1. (1) This Act may be called the Constitution (Amendment) Act, 2012.</p> <p>(2) It shall come into force at once.</p> <p>2. In the Preamble to the Constitution for the word "India" the word "Bharat" shall be substituted.</p> <p>3. In article 1 of the Constitution in clause 1, for the words "India, that is Bharat" the word "Bharat" shall be substituted.</p> <p>4. In the Constitution, for the word "India", wherever it occurs, the word "Bharat" shall be substituted.</p> | <p>Short title and commencement.</p> <p>Amendment of the Preamble.</p> <p>Amendment of article 1.</p> <p>Substitution of the word "India" by "Bharat" in the Constitution.</p> |
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#### STATEMENT OF OBJECTS AND REASONS

"India" denotes a territorial concept, whereas "*Bharat*" signifies much more than the mere territories of India. When we praise our country we say, "*Bharat Mata Ki Jai*" and not "*India ki Jai*". There are various grounds for changing the name of the country into simply "*Bharat*". The name also generates the sense of patriotism and electrifies the people of this country. In this regard; "*Jahan dal dal par sone ki chidiyan karatin hai basera wo Bharat Desh hai mera*", a popular song is relevant.

Hence this Bill.

SHANTARAM NAIK

*ANNEXURE*

EXTRACTS FROM THE CONSTITUTION OF INDIA

**PREAMBLE**—WE, THE PEOPLE OF INDIA, having solemnly resolved to constitute India into a SOVEREIGN SOCIALIST SECULAR DEMOCRATIC REPUBLIC and to secure to all its citizens:

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1. **Name and territory of the Union**—(1) India, that is Bharat, shall be a Union of States.
- (2) The States and the territories thereof shall be as specified in the First Schedule.
- (3) The territory of India shall comprise—
  - (a) the territories of the States;
  - (b) the Union territories specified in the First Schedule; and
  - (c) such other territories as may be acquired.

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RAJYA SABHA

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*(Shri Shantaram Naik, M.P.)*